

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

Petition No. 391/TT/2014

Date: 18.1.2016

To

The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: - Truing up transmission tariff for tariff period 2009-14 and determination of transmission tariff for tariff period 2014-19 for 315 MVA, 400/220kV ICT II at Misa Sub-station along with associated bays under "North East/Northern Western Interconnector-I and Transmission system of Kameng HEP" in North Eastern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.1.2016:-

- a. Undertaking on affidavit that actual equity infused for the additional capitalisation during 2009-14 is not less than 30% for the given transmission asset.
- b. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.
- c. Coloured SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition along with the upstream and downstream systems.
- d. The reasons for time over-run.
- e. The break-up of IDC, IEDC upto scheduled COD and from scheduled COD to actual COD.

f. IDC and IEDC discharged upto COD and schedule to discharge the balance amount.

g. Copy of CEA certification certifying energisation of the asset.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(V. Sreenivas)  
Deputy Chief (Legal)